

**ORAL**

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD

(This the 9<sup>th</sup> Day of August, 2018)

**Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)**  
**Hon'ble Mr. Mohd. Jamshed, Member (Administrative)**

**Contempt Petition No.330/55/2018**  
(Arising of Original application No.330/430/2011)

Anand Goenka aged about 35 years, Son of Sri Govind Agarwal, Resident of 239A, New Mumford Ganj, District Allahabad – 211002, presently Posted Ticket Collector, Railway Station Varanasi Cantt, Varanasi.

..... **Applicant**

**By Advocate: Shri M.K. Mishra**

Versus

Sri Prashant Rai, Divisional Personal Officer, Northern Railway, Lucknow.

..... **Respondent**

**By Advocate: Shri Anil Kumar**

**O R D E R**

**Delivered by Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)**

Shri M.K. Mishra, Advocate is present for the applicant. Shri Anil Kumar, Advocate is present for the respondents.

2. Present Contempt Petition has been filed by the applicant for non compliance of the order dated 04.01.2018 passed by this Tribunal in O.A. No.430 of 2011. The relevant portion of the order reads as under:-

***"3. In view of the limited prayer made by the counsel for the applicant but without commenting anything on the merits of the case, the OA is disposed of with direction to the respondent No.3/Competent Authority to decide the representation dated 29.10.2010 (Annexure A-4) of the applicant by passing a reasoned and speaking order within two months from the date of receipt of a certified copy of this order. The applicant is also directed to send a copy of this order along with a copy of the representation dated***

***29.10.2010 (Annexure A—4) to the said authority within a period of two weeks. No order as to costs."***

3. Counsel for the respondents has filed affidavit of compliance, wherein it is stated that in compliance of the aforesaid order of this Tribunal respondents have decided the representation of the applicant vide order dated 23.05.2018, copy of the same is annexed as Annexure CA-1.

4. We have perused the order dated 23.05.2018 passed by the respondents. Disposal of the representation is in pursuance of the order of this Tribunal. Accordingly, the Contempt Petition is dismissed. Notice stands discharged.

**(Mohd. Jamshed)**  
Member (A)

**(Justice Bharat Bhushan)**  
Member (J)

Sushil